

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3988
TO BE ANSWERED ON 18.03.2020**

CANCELLATION OF PASSPORTS

3988. SHRI C.R. PATIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has issued orders for cancellation of Passports of NRI husbands for deserting their wives on the recommendation of Ministry of Women and Child Development or from any other Ministry;
- (b) if so, the details thereof during the last three years;
- (c) whether the Government has taken any steps for the extradition of NRIs whose passports were cancelled in the last three years; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[SHRI. V. MURALEEDHARAN]**

(a) & (b) The Government has not issued any general orders for cancellation of passports of NRI husbands. There is already provision for revocation of passports under section 10(3) of the Passports Act, 1967. The Passport Issuing Authorities in India and abroad have, on the basis of Look Out Circulars/Non-bailable Warrants/Summons/Court Notices, revoked 60 passports of NRI husbands in the last three years due to NRI marital disputes.

(c) & (d) Extradition cannot be sought solely on the ground of cancellation of passport of any Indian citizen. However, on receipt of any extradition request from the Indian law enforcement agencies/courts, Government of India seeks extradition from foreign countries.
